

**Bill No. 140 of 2019**

THE PREVENTION OF INSULTS TO NATIONAL HONOUR  
(AMENDMENT) BILL, 2019

By

SHRI PARVESH SAHIB SINGH, M.P.

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BILL

*further to amend the Prevention of Insults to National Honour Act, 1971.*

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Prevention of Insults to National Honour (Amendment) Act, 2019. Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

69 of 1971. 2. In the Prevention of Insults to National Honour Act, 1971, for section 3, the following section shall be substituted, namely:— Substitution of new section for section 3.

10 “3. Whoever intentionally prevents the singing of the Indian National Anthem or causes disturbance to any assembly engaged in such singing or intentionally causes disrespect to the National Anthem, shall be punished with imprisonment for a term, which may extend to three years, or with fine, or with both. Prevention of singing of National Anthem.

*Explanation.*—For the purposes of this section, the word “disrespect” shall include any person refusing to stand for or recite the National Anthem except when such person is suffering from any physical disability in that regard.”

#### STATEMENT OF OBJECTS AND REASONS

National honour is embodied in various symbolic elements like National Flag, National Anthem and national symbols. Respecting them is a fundamental duty of every citizen.

National Anthem of any nation has a unique significance of its own. In the case of India, our National Anthem is not only the symbol of our national honour but it is also a memory and a tribute for our freedom struggle. Written by Shri Rabindranath Tagore, it contains flavour of unity and integrity of our nation. It keeps up reminding of our rich cultural, natural and political diversity. Thus any kind of disrespect or insult to our National Anthem is an insult to the integrity and unity of our country.

The Prevention of insults to National Honour (Amendment) Bill, 2018 is an effort to ensure full respect and honour for our National Anthem. The Bill seeks from all persons to stand and recite the National Anthem whenever it is played or sung in an assembly of people. The aim is not only to provide respect and honour for our National Anthem but also to inculcate among our citizens a feeling of belongingness for our National Anthem.

Hence this Bill.

NEW DELHI;  
*June 17, 2019.*

PARVESH SAHIB SINGH

*ANNEXURE*

EXTRACTS FROM THE PREVENTION OF INSULTS TO NATIONAL HONOUR ACT, 1971

(69 OF 1971)

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<b>3.</b> Whoever intentionally prevents the singing of the Indian National Anthem or causes disturbances to any assembly engaged in such singing shall be punished with imprisonment for a term, which may extend to three years, or with fine, or with both.				Prevention of singing of National Anthem.
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*(Shri Parvesh Sahib Singh, M.P.)*